

**GOVERNMENT OF INDIA  
DISINVESTMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2567  
ANSWERED ON:10.03.2000  
RASHTRIYA NIGAM LTD.  
RANEE NARAH;VILAS BABURAO MUTTEMWAR

**Will the Minister of DISINVESTMENT be pleased to state:**

- (a) whether State-owned Rashtriya Ispat Nigam Ltd. has sought a third bail out package from the Union Government;
- (b) if so, whether the Disinvestment Commission has also recommended to the Government to write-off the entire accumulated losses of RINL to keep the firm from being referred to the BIFR;
- (c) if so, whether the Disinvestment Commission has submitted its Twelfth Report to the Union Government;
- (d) if so, the salient features of the report;
- (e) if so, whether the Government have decided to write off Rs. 3,597 crore; and
- (f) if not, the reasons thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE C  
DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY)

- (a) Yes, Sir.
- (b) The disinvestment commission has recommended that the Government should write-off the entire accumulated losses of RINL against its entire `Share Money Pending Allotment` and `Preference Share Capital` and part of Equity capital to keep the company from being referred to BIFR and to clean up its balance sheet.
- (c)&(d) Yes, Sir. In its 12th report the disinvestment commission has given its recommendations in respect of BHEL, HIL, HOCL RCFL and RINL.
- (e)&(f) The matter is under consideration and no final decision has been taken in this regard.